



## **PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY**

PFRDA is a statutory regulatory body established by an Act of Parliament with the charter to promote, develop and regulate pension sector in India. Presently, 1.30 crore subscribers are registered under various schemes under National Pension System (NPS) regulated by PFRDA, with the total Assets Under Management (AUM) in excess of Rs.120,000 crores. National Pension System has a unique architecture whereunder professional competencies of various intermediaries have been leveraged for efficient and cost effective service delivery, whether in the capacity of Central Recordkeeping Agency, Trustee Bank, Custodian etc. Similarly various Govt. sector Nodal officers, Banks, MFIs etc. are presently providing customer interface. NPS subscriber base spans across all sectors and demographics covering all segments of population, including those in unorganised sector.

The NPS Trust has been established by PFRDA as the settler for taking care of the assets and funds under National Pension System in the interest of the subscribers. NPS Trust is thus an intermediary defined under section 2(i) of PFRDA Act, 2013. NPS Trust enjoys a unique status under NPS architecture and has close operational and systemic relationship with all intermediaries. NPS Trust is responsible for monitoring and evaluation of all operational and Service level activities under the National Pension System. NPS Trust is entrusted with the responsibility to ensure smooth operationalization of various functions assigned to each intermediary under NPS. NPS Trust has an important role in management of grievances and exit of subscribers from NPS. In addition NPS Trust is responsible for promotion and development of NPS through e-NPS platform.

Individual NPS subscribers are the beneficiaries of the NPS Trust. The NPS Trust is governed by the provisions of the PFRDA Act, 2013, PFRDA (NPS Trust) Regulations, 2015 and instructions/guidelines issued from time to time. NPS Trust is managed by the Board of Trustees appointed by PFRDA (settler of NPS Trust) from time to time, with people and experts drawn from different fields.

***The Chief Executive Officer (CEO) is responsible for day-to-day administration and management of the NPS Trust, subject to the superintendence, direction and control of the Board of Trustees of the NPS Trust. CEO NPS Trust being the administrative***

and functional Head is responsible for ensuring that all activities of the Trust are as per the provisions of the NPS Trust Regulations and also has to maintain close liaison with other intermediaries and stakeholders to ensure that prescribed timelines are scrupulously adhered to by all intermediaries. CEO NPS Trust provides leadership in ensuring delivery of strategic objectives of the Trust within NPS architecture. With operationalization of e-NPS, CEO is also responsible for efficient and effective subscriber services through online platform. CEO, NPS Trust is aided and assisted by the officers and staff of the National Pension System Trust in discharging the affairs of the trust. CEO provides leadership and directions and ensures that organizational objectives are clearly translated into individual work plan.

CEO shall be accountable to the Board of Trustees in discharge of his functions. The Chief Executive Officer shall exercise such powers as may be delegated under regulation 41 of the PFRDA (NPS Trust) Regulations, 2015, for the effective discharge of the responsibilities and in achieving the objectives of the Trust. CEO works collaboratively with the Board to ensure regulatory compliances

PFRDA invites applications from Indian Citizens suitably qualified, having sufficient education and experience in the field of funds management, finance, law, economics or any other field that may be considered relevant by the Authority for One (1) post of Chief Executive Officer (CEO) of National Pension System Trust. The CEO, NPS Trust will be appointed for a period of 5 years (3 years in the case of candidates presently serving in Govt./Quasi Govt., Public Sector), in accordance with PFRDA (NPS Trust) Regulations, 2015. Details are given in the Annexure.

The post of CEO, NPS Trust is outside PFRDA.

Presently, office of the NPS Trust is located in Delhi. However, NPS Trust may, in future, open regional offices in other cities also.

Details of the required qualification and experience alongwith terms and conditions of appointment to the post of CEO, NPS Trust may be seen at PFRDA website: [www.pfrda.org.in](http://www.pfrda.org.in) or NPS trust website: [www.npstrust.org.in](http://www.npstrust.org.in). PFRDA reserves the right to cancel/terminate the exercise at any stage as may be considered appropriate by the Authority.

**General Manager (Admin & HR)**

**PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY**

Pension Fund Regulatory and Development Authority (PFRDA), is a statutory regulatory body established by an Act of Parliament, to promote, develop and regulate pension sector in India. PFRDA invites applications from Indian citizens for ONE (1) post of Chief Executive Officer (CEO), NPS Trust on contract/ deputation basis. The post of CEO, NPS Trust is outside PFRDA.

Office of the NPS Trust is located in Delhi.

**CHIEF EXECUTIVE OFFICER, NATIONAL PENSION SYSTEM TRUST-**

**No. of Posts: 01**

**Remuneration:** Scale of Pay: As admissible to an Executive Director, PFRDA.

The present PFRDA scale of pay for Executive Director is Rs.75100-2000(2)-79100(3 years).

The monthly gross emoluments at the beginning of the scale work out to Rs.1,68,262/- (without House Allowance) or Rs.2,43,262/- (with House Allowance).

Benefits in addition to monthly emoluments include Office Car (petrol & maintenance), Entertainment Allowance, Medical Allowance, LFC, Telephone and Mobile, Medical Insurance, Personal Accident Insurance, Staff Furnishing Scheme, Residential Office Allowance etc.

The candidates appointed on deputation basis would also have the option to draw pay and allowances as admissible to him in the parent organization.

**ON CONTRACT**

**Qualification & Experience as on 01/06/2016:**

**a) Essential qualification:**

Post Graduation in any subject preferably in economic commerce, management and finance with a minimum of 20 years of experience in officer cadre in Funds Management/ Treasury Management/ Portfolio Management in MF/ AMC/ Treasury Department of Banks or special knowledge/experience of law, investigation, Finance, Economics, Accountancy, Administration or any other discipline considered useful to the Authority.

**b) Desirable qualification & experience:**

MBA/MMS with specialisation in Finance/ CA / CS /CFA /CWA / LLB etc. from a recognized University/ Institution.

Experience/knowledge in international markets in the fields mentioned above.

The candidate must have initiative and drive, should be resilient and be able to exercise good judgement. The candidate should be IT literate and willing to optimize use of IT and other technologies. The candidate should have ability to inspire and lead the team in dealing with wide spectrum of functions and intermediaries and should be willing to take additional responsibility.

**Age Limit as on 01/06/2016:**

Not less than 40 years and not more than 55 years as on 01/06/2016.

**Term of appointment:** 5 (five) years, extendable thereafter subject to satisfactory review.

The contract can be terminated by either side by giving 3 months notice.

**ON DEPUTATION BASIS**

**Qualification & Experience as on 01/06/2016:**

Deputation from Govt. (All India Service), Financial Sector Regulators such as RBI, SEBI, etc., Banks, Financial Institutions, with not less than 20 years of experience in officer cadre in Funds Management/ Treasury Management/ Portfolio Management in MF/ AMC/ Treasury Department of Banks or special knowledge/experience of law, investigation, Finance, Economics, Accountancy, Administration or any other discipline considered useful to the Authority.

The candidates applying for the post of Chief Executive Officer, NPS Trust on deputation basis should route their applications through their /cadre controlling authority/employers. Candidates applying on Deputation basis should also furnish Vigilance Clearance, integrity certificate and Annual Confidential Reports for last 5 years along with the application.

**Term of appointment:** 3 (three) years; extendable thereafter subject to satisfactory review. The appointment can be terminated by either side by giving 3 months' notice.

## **A) GENERAL INSTRUCTIONS:**

1. Applications which are incomplete, or received after the prescribed date will not be considered.
2. Mode of Selection will be Interview. The Authority reserves the right to modify the selection procedure, if deemed fit. Outstation candidates called for Interview will be reimbursed 'Y' Class Air fare for the to and fro journey, subject to submission of necessary documentary evidence.
3. Candidates should satisfy themselves about their eligibility for the post applied for. The Authority shall determine their eligibility only at the final stage, i.e. while calling them for interview.
4. The Authority reserves the right to relax any of the eligibility criteria in deserving cases.
5. The Candidate appointed on deputation/ contract will not be entitled for permanent employment with PFRDA.
6. Candidates applying for the post of Chief Executive Officer, NPS Trust (On Contract) who are already in service of Govt./Quasi-Govt. Organisations and Public Sector Banks/ Undertakings, will have to produce a "No Objection Certificate" from their employer, at the time of interview. Before appointment in PFRDA, a proper discharge certificate from the employer will have to be produced. If the application is required to be routed through the employer and in the process it reaches the address as given at point 15 after the due date, it will not be considered even though submitted to the employer before the due date. In such cases, application marked 'Advance Copy' should be sent so as to reach the address as given at point 15 on or before the due date and the regular copy should be routed through the employer.
7. The candidates applying for the post of Chief Executive Officer, NPS Trust on deputation basis should route their applications through their employers so as to reach the address as given at point 15 on or before the due date. An application marked 'Advance Copy' may also be sent to the address as given at point 15 and the regular copy should be routed through the employer. The application will not be considered if advance copy reaches the said address after the due date in such cases.
8. Merely fulfilling the eligibility conditions laid down in the advertisement as regards to qualifications and experience, would not automatically entitle any candidate to be called for the interview. The Authority reserves the right to raise the minimum standards in respect of qualification and experience in order to restrict the number of candidates to be called for the Interview.
9. The Authority reserves the right to cancel the Advertisement fully or partly on any grounds.

10. Canvassing in any form will disqualify the candidate.

11. If the candidates are not eligible or have knowingly or willfully furnished incorrect or false particulars or suppressed material information, their candidature will be liable to be cancelled at any stage of the selection. If the candidate qualifies in the selection process and subsequently it is found that he/she does not fulfill the eligibility criteria, his/her candidature will be cancelled and if appointed, the contract would be terminated without any notice or compensation.

12. Applications received after due date will not be entertained. The Authority takes no responsibility for any delay in receipt of application or loss thereof in postal transit.

13. The decision of Authority in all matters would be final and binding, and no correspondence in this regard would be entertained.

**B) HOW TO APPLY:**

14. Candidates who satisfy the eligibility norms may apply giving their bio data strictly in the format given below.

15. Applications should be sent by ordinary post in a cover superscribing the post applied for 'Application for the post of Chief Executive Officer, NPS Trust to the following address so as to reach **latest by June 17, 2016.**

General Manager (Admin & HR)  
Pension Fund Regulatory and Development Authority  
Chatrapati Shivaji Bhawan  
B-14/A, Qutab Institutional Area  
Katwaria Sarai, New Delhi-110 016.

**PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY**

**APPLICATION FOR THE POST OF CHIEF EXECUTIVE OFFICER,  
NATIONAL PENSION SYSTEM TRUST (ON CONTRACT/DEPUTATION BASIS)**

1. Name in full First Name																			
(English-Middle Name																			
CAPITAL LETTERS) Surname																			
2. Father's Name										Paste Photograph in the box alongside and sign across it									
3. Sex (Please ✓ wherever applicable)		M				F													
4. Date of Birth		D	D	M	M	Y	Y	Y	Y										
5. Age as on 01.06.2016		Years				Mths													
6. Category, i.e. General/ SC/ST/ OBC/PH (Please ✓ wherever applicable)		General		OBC		SC		ST						PWD					
7. Mode of appointment (Please ✓ wherever applicable)								On Deputation											
								On Contract											
8. Details of Work Experience as on 01.06.2016																			
Employer Name & address			Designation			Job Profile			Period		Duration								
									From	To	Yrs.	Mths							
9. Academic Qualification as on 01.06.2016																			
Qualification	Examination	Main Subjects		Year of Passing	University/ Institute	Overall (%) of Marks		Class/ Division											
Graduation																			
Post Graduation																			
Any Other																			

10. Postal Address (English – in capital letters only)						
					E Mail:	
					Telephone:	
					Mobile:	
Dist.:					STD Code:	
State:					Pin Code:	
Any other information considered relevant by the applicant :						
<p>I declare that the information furnished above is true and correct to the best of my knowledge &amp; belief. I understand that if at any stage, it is found that any information given in this application is false/incorrect or that I do not satisfy the eligibility criteria according to the Authority, my candidature/appointment is liable to be cancelled/terminated. I have read and understood the stipulations given in the vacancy circular and hereby undertake to abide by them.</p>						
Place:					Signature	
Date:						
<p>Note: Applications should be accompanied by self attested copies of certificates in support of age, qualifications &amp; experience, Caste/Tribe/Community/Physical disability as applicable, with a recent passport size photograph glued to the top right hand corner of the application form.</p>						